

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 198 OF 2015

Dated: 22nd February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Power Grid Corporation of India Ltd.

...Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s)

:

Mr. M.S. Ramalingam for R.1

ORDER

Learned counsel for the Central Commission seeks three weeks time to file reply. He may file the same on or before 14.03.2016 after serving copy on the other side. Other respondents may also file reply after serving copy on the other side.

List the matter on **23.03.2016**.

**(I.J. Kapoor)
Technical Member**

ts/dk

**(Justice Ranjana P. Desai)
Chairperson**